

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.21790-21791/2008
(Against the judgment and order dated 8.8.2008 in WP 8849/2007 and order dated 13.8.2008 in WP No. 3521/2008 of the High Court of Judicature at Bombay)

VIDARBHA YOUTH WELFARE SOCIETY & ANR. Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS. Respondent(s)

(With appln(s) for permission to file SLP, amendment of the petition, withdrawal of SLP, permission to file additional documents and prayer for interim relief and office report)

W.P(C) NO. 372 of 2008

SLP(C) NO. 22103 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 21788-21789 of 2008
(With appln(s) for permission to file SLP, amendment of the petition, withdrawal of SLP, permission to file additional documents and prayer for interim relief and office report)

SLP(C) NO. 22892 of 2008
(With appln. for permission to file SLP and with prayer for interim relief and office report)

Date: 01/03/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Satyajit A. Desai, Adv.
Mr. Somnath Padhan, Adv.
Ms. Anagha S.Desai, Adv.

Mr. Prashant Chaudhary, Adv.

Ms. Shilpa Singh, Adv.
Mr. Vishal Saxena, Adv.

